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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 25.11.2026*

\# **CNR No. DLHC010433162026**

\+ **BAIL APPLN. 3824/2026**

SH KUMAR SONAM .....Petitioner

Through: Mr. Sanjeev Ranjan, Advocate (*through videoconferencing*)

versus

THE STATE GOVT OF NCT OF DELHI .....Respondent

Through: Mr. Amit Ahlawat, APP for State with Inspector Sonu Sharma

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks regular bail in case FIR No. 281/2026 of PS Ranhola for offence under Section 21(B) NDPS Act.

2. Status report has already been filed. I have heard learned counsel for accused/applicant and learned APP for State.

3. Broadly speaking, the prosecution case is as follows. On 02.05.2026

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during patrolling in the area, the Head Constable and the accompanying Constable noticed that the accused/applicant was standing with 2-3 persons appearing to be drug addicts. On seeing the police officials, the accused/applicant and those persons tried to flee away, but the accused/applicant was apprehended and from his possession, 14 pouches containing total 10.21 grams of heroin were recovered.

4. Learned counsel for accused/applicant submits that he is innocent and has been falsely booked in this case. It is further submitted that the quantity of the heroin allegedly recovered from the accused/applicant is not commercial quantity, so he deserves bail.

5. Learned APP for State, assisted by Investigating Officer/Inspector Sonu, opposes the bail application, contending that the quantity of contraband recovered from the accused/applicant was intermediate quantity, possession whereof is punishable with imprisonment up to 10 years. It is also contended that the accused/applicant is also involved in three more cases, including one murder case.

6. In response, learned counsel for accused/applicant submits that in two of the other cases, including the murder case, the accused/applicant stands acquitted.

7. Admittedly, the quantity of heroin allegedly recovered from the accused/applicant is intermediate quantity, that too, nearing the small quantity.

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8. Considering the overall circumstances, I do not find any reason to deprive further liberty to the accused/applicant. Therefore, the bail application is allowed and accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the Trial Court/Duty Magistrate.

9. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.

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GIRISH KATHPALIA
(JUDGE)

NOVEMBER 25, 2026/*as*

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